

**DIVISION BENCH**

**ITEM NO.109**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL NO.14/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 18<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>ANUJ JAIN S/O SHRI VIJAY JAIN V/S MUKESH JAIN YOGDHAM FOUNDATION &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>58(3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Shubham Agarwal Proxy for, Adv.

*: For the Appellant*

Sh. Rahul Agarwal, Adv.

Sh. Tarun Agarwal, Adv.

*: For the Res. Nos.1 to 4*

**ORDER**

- 1.** Ld. Proxy Counsel, Sh. Shubham Agarwal representing on behalf of Ld. Arguing Counsel, Sh. Rahul Agarwal for the appellant, states that the Ld. Arguing Counsel is not available today, therefore he seeks time for further argument in the matter.
- 2.** In view of the request made by the Ld. Proxy Counsel, the matter is adjourned for further hearing on 16<sup>th</sup> May, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

**18<sup>th</sup> April, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**